

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 1112

ANSWERED ON FRIDAY, THE 29TH APRIL, 2016

[VAISAKHA 09, 1938 (SAKA)]

WOMEN DIRECTORS

QUESTION

1112. SHRI B. SENGUTTUVAN:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether the prosecutions compounded the offence committed by the listed and unlisted companies that failed to nominate women directors as required on their fulfilment of the requirement of law, if so, the details thereof;

(b) whether these companies have since then complied with the mandate of law of nominating women to the Board of Directors; if so, the details thereof; and

(c) whether any new prosecution has been launched since the failure to nominate Women Directors is a continuing offence entailing a penalty?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (c) There are 307 companies who have complied with mandate of law of nominating women to the Board of Directors. There are 169 companies against whom prosecutions have been launched for failure to nominate Women Directors. There are 16 companies who have filed compounding applications against prosecutions for offence relating to non-appointment of Women Directors.
